GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO.2024 TO BE ANSWERED ON THURSEDAY 05.08.2021

Tribunals in the country

2024 Shri Iranna Kadadi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of tribunals functioning as on date;
- (b) the total number of cases pending in various tribunals as on date, tribunal-wise;
- (c) the present status of progress made with regard to the merger of various tribunals in the country;
- (d) whether Government has consulted various Ministries under which the said tribunals are functioning and their responses in this regard;
- (e) if so, the details thereof and the steps taken/proposed to be taken by Government in this regard; and
- (f) whether these tribunals have been successful in achieving their objectives and if not, the steps taken/being taken by Government to review/improve their functioning?

ANSWER

MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

(a) & (b): Information is being collected and will be laid on the Table of the House.

The merger of Tribunals was carried out by Ministry of Law and (c) to (f): Justice through Finance Act, 2017 during the first phase of Tribunal Reforms. Thereafter, the task of further progress in this regard has been entrusted upon Department of Revenue. Subsequently, the Tribunals Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 has been promulgated on 04.04.2021 to amend the Cinematograph Act, 1952, the Customs Act, 1962, the Airports Authority of India Act, 1994, the Trade Marks Act, 1999 and Protection of Plant Verities and Farmers Right Act, 2001 and certain other acts to abolish the Appellate Tribunal under Cinematograph Act, 1952, Authority for Advance Rulings under Income Tax Act, 1961, Airport Appellate Tribunal, Intellectual Property Appellate Board and the Plant Verities Protection Appellate Tribunal and to provide for uniform terms and conditions of service for the President/Chairman and Members of various Tribunals of Government of India. The Tribunals Reforms Bill, 2021 introduced in the Lok Sabha for replacement of the Tribunal Reforms (Rationalization and Conditions of Service) Ordinance, 2021 has been passed by the Lok Sabha on 3rd August, 2021.